

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to protect the rights of married women and for matters connected therewith."

The motion was adopted

SHRIMATI BASAVA RAJESWARI: I introduce the Bill.

15.32 1/2 hrs.

BANNING OF SEX DETERMINATION TESTS BILL *

[English]

SHRIMATI BASAVA RAJESWARI (Bellary): I beg to move for leave to introduce a Bill to provide for the ban on pre-birth sex determination tests and for matters connected therewith.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a bill to provide for ban on pre-birth sex determination tests and for matters connected therewith."

The motion was adopted

SHRIMATI BASAVA RAJESWARI: I introduce the Bill.

15.33 hrs.

RAILWAY PROTECTION FORCE (AMENDMENT) Bill*

(Substitution of new long title for long Title, etc.)

[English]

SHRI BASU DEB ACHARIA (Bankura): I beg to move for leave to introduce a Bill further to amend the Railway Protection Force Act, 1957.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a bill further to amend the Railway Protection Force Act, 1957."

The motion was adopted

SHRI BASU DEB ACHARIA: I introduce the bill.

15.33 1/2 hrs.

ABOLITION OF BEGGING BILL *

[English]

SHRIMATI BASAVA RAJESWARI: I beg to move for leave to introduce a Bill to provide for abolition of begging and for matters connected therewith or incidental thereto.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a bill to provide for abolition of begging and for matters connected therewith or incidental thereto."

The motion was adopted

SHRIMATI BASAVA RAJESWARI: I introduce the Bill.

15.34 hrs.

HIGH COURT OF GUJARAT (ESTABLISHMENT OF A PERMANENT BENCH AT RAJKOT) BILL *

[English]

SHRI DILEEP BHAI SANGHANI (AMRELI): I beg to move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the High Court of Gujarat at Rajkot.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court of Gujarat at Rajkot."

The motion was adopted.

SHRI DILEEP BHAI SANGHANI: I introduce the Bill.

15.34 1/2 hrs.

HIGH COURT OF GUJARAT (ESTABLISHMENT OF A PERMANENT BENCH AT RAJKOT) BILL*

[English]

SHRIMATI BHAVNA CHIKHALIA (JUNAGARH): Sir, I beg to move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the High Court of Gujarat at Rajkot.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court of Gujarat at Rajkot."

The motion was adopted.

SHRIMATI BHAVNA CHIKHALIA: I introduce the Bill.

15.35 hrs.

PUBLIC PREMISES (EVICTION OF UNAUTHORISED OCCUPANTS) AMENDMENT BILL*
(Amendment of Section 2)

[English]

SHRI SHARAD DIGHE (Bombay-North Central): Sir, I beg to move for leave to

introduce a Bill further to amend the Public Premises (Eviction of Unauthorised Occupants) Act, 1971.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Public Premises (Eviction of Unauthorised Occupants) Act, 1971."

The motion was adopted.

SHRI SHARAD DIGHE: I introduce the Bill.

15.35 1/2 hrs.

HIGH COURT OF ANDHRA PRADESH (ESTABLISHMENT OF A PERMANENT BENCH AT GUNTUR) BILL*

[English]

SHRI SOBHANADREESWARA RAO VADDE (Vjayawada): Sir, I beg to move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the High Court of Andhra Pradesh at Guntur.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court of Andhra Pradesh at Guntur."

The motion was adopted.

SHRI SOBHANADREESWARA RAO VADDE: I introduce the Bill.

15.36 hrs.

CONSTITUTION (AMENDMENT) BILL*
(Amendment of Article 58, etc.)

[English]

SHRI V.N.SHARMA (Hamirpur): Sir, I beg to move for leave to introduce a Bill further to amend the constitution of India.